Regarding Point of Order

SHRI K. C. VENUGOPAL: Sir, I want to raise point of order under Rule 352. Hon. Home Minister is speaking about an issue which is pending in a court. Actually, what happened was some BHP *karyakartas* filed a case against Shrimati Sonia Gandhi for voting in 1980. Delhi Rouse Avenue Court dismissed the case because there is no substance in that case (*Interruptions*)

Sir, Shrimati Sonia Gandhi did not vote in that election. I am challenging the Home Minister. Shrimati Sonia Gandhi did not even vote in that election. (*Interruptions*) Can he prove it? (*Interruptions*) The Home Minister is making a misleading statement. (*Interruptions*)

माननीय अध्यक्ष**:** एक मिनट, आप बैठ जाइए ।

(व्यवधान)

माननीय अध्यक्ष**:** माननीय सदस्य, मैं दो दिनों से चर्चा को सुन रहा हूं । नियम 352 को आपने भी पढ़ा है, मैंने भी पढ़ा है । कई बार इधर से भी, उधर से भी इस विषय को कई बार बोला गया है । जब डिबेट चलती है, उसके संदर्भ में कई विषयों को बोला जाता है ।

(व्यवधान)

माननीय अध्यक्ष**:** माननीय गृह मंत्री जी की आधी बात सुनकर आप दो-दो मिनट में उठने लगते हैं। ऐसे चर्चा नहीं होती । आप उनकी पूरी बात को सुनिए कि क्या संदर्भ था । उन्होंने कोई फैसला नहीं दिया है । जो एक जानकारी आई है, वह उन्होंने सदन के पटल पर रखी है ।

(व्यवधान)

18.27 hrs

The Lok Sabha then adjourned till Eleven of the Clock

on Thursday, December 11, 2025/Agrahayana 20, 1947 (Saka).

———

Expunged as ordered by the Chair.